

**Shri Vasudevan Nair:** You have stated that there is a calling attention motion and you are not taking it as a privilege issue. Can you not reconsider the decision in view of the importance of this issue

**Shri A. Sreedharan (Badagara):** This is an issue of privilege. He was detained for two hours under the direction of the Home Minister.

**Mr. Speaker:** Two Members cannot speak at a time. I am prepared to hear one of them.

**Shri A. Sreedharan:** If you say that there is no privilege involved, I am prepared to sit down. But you are proceeding to the other items.

**Mr. Speaker:** Only one can speak at a time, not three or four.

**Shri Vasudevan Nair:** You have said that there is a calling attention motion on this matter. May I humbly submit that a calling attention motion is no substitute for a privilege motion?

**Mr. Speaker:** A calling attention notice was also given. I think it was given. Am I correct?

**Shri P. Ramamurti:** That is about the whole incident.

**Shri Vasudevan Nair:** A privilege motion stands in a separate category. Our case is...

**Mr. Speaker:** We are not discussing the case now.

**An hon. Member:** Can we not discuss it with you in the chamber?

श्री मधु लिमये : हम आप को फिर मिलेंगे और आप को कनविन्स करेंगे ।

12.14 hrs.

PAPERS LAID ON THE TABLE—  
contd.

NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS ACT, ETC.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): I beg to lay on the Table.

(1) A copy of Notification No. GSR 1019 published in Gazette of India dated the 8th July 1967, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1932. [Placed in Library, See No. LT-1286/67].

(2) A copy of the Employees' Provident Funds (Fourth Amendment) Scheme 1967, published in Notification No. GSR 1055 in Gazette of India dated the 15th July, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 [Placed in Library. See No. LT-1285/67].

(3) A copy of the Main Conclusions of the First Session of the Industrial Committee on Electricity, Gas, and power held at New Delhi on the 27th May, 1967. [Placed in Library. See No. LT-1282/67].

(4) A copy of the Report of the Indian Delegation to the 50th Session of the International Labour Conference held at Geneva in June, 1966. [Placed in Library. See No. LT-1281/67].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
ELEVENTH REPORT

**Shri Khadilkar (Khed):** I beg to present the Eleventh Report of the Committee on Private Members' Bills and Resolutions.

12.15 hrs.

ESTIMATES COMMITTEE  
EIGHTH REPORT

**Shri P. Venkatasubbalah (Nandyal):** I beg to present the Eighth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Seventy-first Report of the Estimates